

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCHY
NEW DELHI

OA No. 2233/92



New Delhi this the 24th day of December, 1997.

Hon'ble Shri S.R. Adige, Vice Chairman (A)
Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Dr. Mrs. Sumitra Srivastava
W/O Dr. R.C. Srivastava,
resident of 146, Siddhartha Enclave,
New Delhi-110014
and retired as Senior Lecturer in
Psychology, R.A.K. College of Nursing.

(By Advocate Shmri Gyan Prakash)

..Applicant

VS

1. Union of India through Secretary, Ministry of Health and Family Welfare, Nirman Bhawan, New Delhi
2. Directorate General of Health Services, Ministry of Health and Family Welfare, Nirman Bhawan, New Delhi
3. Secretary, Department of Personnel and Training, North Block, New Delhi-1
4. Secretary, Ministry of Human Resource Development, Department of Education, Shastri Bhawan, New Delhi.
5. Principal, RAK College of Nursing, Ministry of Health and Family Welfare, Lajpat Nagar, New Delhi.

(None for the respondents)

..Respondents

ORDER (ORAL)

(Hon'ble Shri S.R. Adige, Vice Chairman (A))

Applicant seeks a direction to the respondents to raise the age of superannuation of Senior Lecturers including herself from 58 to 60 years, and quash the order of superannuating her dated 18.9.1991 (Ann. A 2).

2. We have heard Shri Gyan Prakash at length.
3. Admittedly, the applicant had retired on superannuation upon attaining the age of 58 years under F.R.56. The Hon'ble Supreme Court has held in a similar case **T.P. George & Ors. v. State of Kerala and Ors** Civil Appeal No. 1680-87

and connected cases (Ann.R 2¹ to respondents reply) that it
is not for the Court to prescribe the age of retirement,
as it is entirely within the purview of ~~the~~ Executive
policy. (14)

4. Under the circumstances, we find that the relief
as prayed for by the applicant in the OA cannot be granted.
is
Accordingly O.A. /dismissed. No costs.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member (J)

Adige
(S.R. Adige)
Vice Chairman (A)